CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION No. 9/87
IN APPLICATION NO. 132/86 (F)
(WP.ND.

Vs

APPLICANT

Shri S.B. Aswatha Narayana

TO

- Shri S.B. Aswetha Narayana
 C/o Dr. M.S. Nagaraja
 Advocate
 No. 35 (Above Hotel Swagath)
 1st Main Road, Gandhinagar
 Bangalore 560 009
- Dr. M.S. Nagaraja
 Advocate
 No. 35 (Above Hotel Swagath)
 1st Main Road, Gendhinagar
 Bangalore 560 009

COMMERCIAL COMPLEX, (BDA)
INDIRANAGAR,
BANGALORE-560 038.

DATED: 3-6-87

RESPONDENTS

The Chief Commissioner (Adm) & Commissioner of Income Tax, Bildre and another

- 3. The Chief Commissioner (Admn) and Commissioner of Income Tax Karnataka I Bangalore 560 001
- 4. The Chairman
 Central Board of Direct Taxes
 New Delhi-110 002
- 5. Shri M.S. Padmarajaiah Senior Central Govt. Stng Counsel High Court Buildings Bangalors - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN/APPLICATION NO. 9/87

REVIEW

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 27-5-87

Jev DEPUTY REGISTRAR
(JUDICIAL)

ENCL: As above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE TWENTY SEVENTH DAY OF MAY 1987

Present : Hon'ble Shri Dustice K.S. Puttaswamy

.. Vice-Chairman

Hon'ble Shri P. Srinivasan

.. Member (A)

REVIEW APPLICATION NO. 9/87

S.B. Aswatha Narayana,
Tax Recovery Officer (Retd.)
Opp. Government College,
Tumkur

.. Applicant

(Br.M.S. Nagaraja ... Advocate)

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The Chief Commissioner (Admn) and Commissioner of Income Tax, Karnataka I, Bangalore.

The Central Board of Directs Taxes by its Chairman, New Delhi

.. Respondents

(Shri M.S.Padmarajaiah . Advocate)

This Review application came up for hearing beofre this Tribunal today. Hon'ble Vice Chairman made the following:

DRDER

In this application made under Sec. 22(3)(f) of the Administrative Tribunals Act the applicant who was the original applicant in A No.132/86 has sought for a review of our common order made on 28.11.1986 by one of us (Hon'ble Shri Justice K.S.Puttaswamy) and Hon'ble Shri L.H.A.Rego distinsing his application. The only ground which the applicant has urged for review namely that the disciplinary proceedings was pending against him, which is now the subject matter of enquiry before this Tribunal in A No.20/87 had no-t been noticed and onsidered by this Tribunal.

We have perused the original application and the order made by us.

We find that this contention though urged by the applicant has not been specifically noticed and dealt in our order. But we are of the view that

any difference in the ultimate conclusion reached in dismissing the application. We do not find any justifiable ground to review our order. We, ther fore, dismiss this application. But in the cumstances of the case we direct the parties to bear their own costs.

VICE CHAIRMAN 27/57 MEMBER (A)

-True copy-

SECTION OFFICER

SECTIO

ADDITIONAL BENCH

BANGALORE

D.NO. 2022 - 20/8/SEC. IVA SUPREME COURT OF From:-NEW DELHI DATED:-The Registrar (Judicial) Supreme Court of India New Delhi. The Registary
Central Administrative Taibural
Bangalore Beach, Commercial Complex (BDA) Indisa Mager PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL/CML) NO 5 5005-/0/
(Petition under Article 136 of the Constitution of India of the High Court of Judicature at CAT at Bangalos in A. No. 132, 435 Sh. S.B. Aswatta Wangyang 2015. PETITIONER (S) GN -VERSUS-The Dion of India & Ors. ... RESPONDENT (S) I am directed to inform you that the petition, above mentioned filed in the Supreme Court was dismissed by the Yours faithfully For Registrar